

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.219 - IA/610(AHM)2023  
in  
**CP(IB) 788 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kuber Texlen Pvt Ltd  
V/s  
Virar Fabrics Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 26/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vishal Dave, Adv. a.w Mr. Nipun Singhvi, Adv. &  
Mr. Rahul Bhavsar  
For the Respondent : Mr. Arpit Singhvi, Adv. for HDFC  
None for Canara Bank

**ORDER**

**IA/610(AHM)2023**

None present for Canara Bank. Applicant is directed to make amendment in the application. Ld. Counsel for HDFC bank seeks time to file reply as they have not received the copy of application. Applicant is directed to serve copy of application upon Ld. Counsel for the HDFC Bank.

List for further consideration on 26.06.2024.

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**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

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**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**